

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 4

C.P.(IB)1215/MB/2021

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s MR. AMOL**
RAMCHANDRA JADHAV

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)1215/MB/2021

- 1) Mr. Dheeraj Patil, Ld. Counsel for the Petitioner is present. Today, the matter is listed on Board today under the caption "For Clarification". \
- 2) While preparing the Orders, this Bench noticed that the Demand Notice issued to the Personal Guarantor reflects name of another Personal Guarantor.
- 3) Heard on the Clarification. Ld. Counsel for the Petitioner is directed to file and place on record a copy of the Demand Notice and invocation of Notice issued in the name of the Respondent/Personal Guarantor viz. Mr. Amol

Ramchandra Jadhav. Needless to say, copy of the said Demand Notice and invocation of the Notice be filed and placed on record within a period of Ten (10) days from today by way of an Affidavit. The earlier status of the Company Petition as “Reserved for Orders” will remain the same.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare